

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI  
APPEAL NO 68 OF 2021**

**IN THE MATTER OF:**

M/s. Sri Mahalakshmi Hatcheries  
& Ors

..Appellants

Versus

State Environment Impact Assessment  
Authority & Ors

..Respondents

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Dated at Chennai on this the 11<sup>th</sup> Day of November 2021.



**COUNSEL FOR RESPONDENT NO.3**

 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP /VSP/IND/07/2020/1971/157.09/153.11-318 . Dt:28.06.2021**

13.09.2021  
DESPATCH

**Sub: SEIAA, A.P. – M/s. Divi's Laboratories Limited at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Issued - Reg.**

- I. This has reference to your EC application submitted through online on 01.07.2020 (SIA/AP/IND2/153518/2020), seeking Environmental Clearance for manufacturing of **Bulk Drugs Manufacturing Unit at Sy.Nos. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District** in favour of **M/s. Divi's Laboratories Limited**. The nearest human habitation viz., Yamadhinnepalem (V) exists adjacent to project site from the premises. The total area of the site is 81.74 Ha (202.0 Acres). The total cost of the project is Rs.150 Crores. The details of the production capacities of the project is as follows:

**List of products and Quantities:**

S. No.	Product Chemical name	Production Capacity (MTPA)
1.	1-(6-methoxy-2-naphthyl)ethanone	5000
2.	2-(S) - Acetoxy propionylchloride	72
3.	ATIPA DICHLORIDE	300
4.	3- Hydroxy acetophenone	320
5.	p-methoxy phenyl acetic acid	780
6.	2-(1-cyclohexenyl)ethylamine	540
7.	Octamandalate	780
8.	Dextromethorphan HBr	420
9.	4-(4-chlorophenyl) cyclohexanecarboxylic acid	50
10.	Benzyladrinone HCl	500
11.	2(n-butyl)-4-chloro-5-formyl imidazole	300
12.	Z-L Valine	180
13.	C10-Dialdehyde	150
14.	1,2,3-Tri-O-Acetyl-5-deoxy-n-ribofuranose	50
15.	N-Hydroxysuccinimide	60
16.	Dimethylacetylene di carboxylate	60

pen

S. No.	Product Chemical name	Production Capacity (MTPA)
17.	DL-2,2-dimethylcyclopropane carboxylic acid	10
18.	ACETONIDE	132
19.	I-Pentanol	84
20.	Astaxanthin	60
21.	B-Carotene	150
22.	Beta-iolidine ethyl triphenyl phosphene bromide	380
23.	Lycopene	25
24.	Canthaxanthin	5
25.	APO Carotenol	25
26.	Lutein	50
	<b>Total</b>	<b>10483</b>

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **04.03.2021 & 05.03.2021**. The Proposal of M/s Divis Laboratories Limited., is for Environmental Clearance for production of the bulk drug & Intermediates– 10483 TPM. This issue was earlier examined by the SEAC in its meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020. MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " *All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.*" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020. The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates). The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity: from 10483 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports. The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the proposal after receipt of the CRZ clearance. Now, the representative of the project proponent and their Consultant M/s. Ramky Enviro Services Pvt Ltd., have attended the meeting. The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014. The committee noted that regarding CRZ clearance, the APCZMA vide letter No.233/CRZ/IND/2020 dated 04.02.2021, issued the No Objection Certificate (NOC) for the proposal for discharge of treated effluent 1727 KLD into sea through proposed pipeline at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam Village, Kota Mandal, SPSR Nellore District, Andhra Pradesh. The Committee after examining the project proposal, presentations, MoEFCC' OMs, APCZMA recommendations and detailed deliberations **recommended for issue of Environmental Clearance to M/s Divis Laboratories Limited., for the proposed project to manufacture of Bulk Drug and intermediates for the production quantity - 10483 TPM and CRZ Clearance for the proposal to discharge of treated effluent - 1727 KLD into sea through a proposed pipeline.** The committee in the appraisal

report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.06.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC for production of **Bulk Drug and intermediates for production quantity - 10483 TPA** . The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

### III a Part A. Special Conditions:

1. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - d. Critically polluted areas as notified by CPCBand also shall not harm live stocks and human beings and disturb their activities.
2. The industry shall comply with the provisions of CRZ Notification,2011 and its amendments thereof.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of stream consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

### Part B. Specific Conditions:

#### 1) Air & Noise Environment:

1. The emissions from the coal fired Boiler of capacity – 1 x 24 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Adequate stack height shall be provided for D.G. Sets - 5 x 1500 KVA, 4 x 1250 KVA, 1 x 1000 KVA, 1 x 320 KVA as per CPCB norms & for hazardous waste incinerator – 9.0 TPD.

2. The process emissions containing the HBr, HCl, NH<sub>3</sub>, HF, H<sub>2</sub>S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.
5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.
6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

**Water Environment:**

10. The total water requirement shall not exceed 3200 KLD (Fresh water – 2500 KLD & Recycled water – 700 KLD) which includes for Process - 810 KLD, Reactor and Floor Washings – 200 KLD, Boiler – 500 KLD, Cooling Tower - 700 KLD, RO / DM plant– 200 KLD, Domestic Needs – 100 KLD, Hostels - 170 KLD, & for Greenbelt – 520 KLD.

**Waste water generation:**

11. The total waste water generation is 2470 KLD, Out of that; 1002 KLD is from Process; Reactor and Floor Washings – 180 KLD, Boiler – 425 KLD, Cooling Tower - 420 KLD, RO / DM plant– 200 KLD, Domestic Needs – 90 KLD, Hostels - 153 KLD shall be treated effluent meeting sea discharge limits shall be disposed into sea through a dedicated marine outfall.
12. High COD & Low TDS shall be sent to incinerator / stripper, Low COD & Low TDS shall be sent to conventional ETP and the Low COD & High TDS effluents are routed to-MEE and rejects of MEE shall be sent to ATFD. High TDS & High COD effluents

shall be sent to Stripper with scrubber followed by MEE & ATFD, Stripper condensate shall be sent to authorized vendors/cement plants. The condensate of the MEE shall be sent to RO/ conventional ETP and treated along with LTDS & LCOD Effluents. The permeate from the RO plant shall be used in the plant and rejects to MEE/Conventional ETP. The domestic waste water shall be disposed into the septic tank followed by soak pit

13. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
14. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
15. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
16. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

#### Solid Wastes:

17. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendments thereof.
18. The Process residue – 11739 kg/day shall be sent to the authorized cement plants for co-processing/ incineration at onsite / TSDF; Process Salts - 1152 kg/day shall be sent to TSDF/ Authorized Vendors; ETP Sludge – 200 kg/day Shall be sent to TSDF for secured land filling; Multiple effect evaporation or forced evaporation salts – 13658 kg/day shall be sent to TSDF Authorized vendors; Incineration Ash – 75 kg/day shall be sent to TSDF; Containers & Container liners of Hazardous chemicals & hazardous Wastes - Container 2000 no's/month and Liners 5000 no's/ month shall be sent to outside agencies / authorized vendors after detoxification; Spent Carbon – 134 kg/day Shall be recovered within the premises / to authorized re processors or recyclers; Used oil/Waste lubricant oil - 100 Ltrs/month shall be sent to authorized re processors /recyclers; Spent Solvents - 200 kl/day Shall be sent to recovered within the premises / to authorized re processors or recyclers; Mixed spent Solvent - 40 kl/day Shall be sent to authorized agencies / for Co-incineration in cement industries; Spent acids - 187 kl/day Shall be sent to authorized agencies; Spent Catalysts - 200 kg/day Shall be sent to authorized re processors/ recyclers; Ash (fly and bottom) - 30 Tons/day Shall be given to Brick/Tile/Cement manufacturers.
19. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.

20. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

**Environment:**

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;
2. The project shall implement the commitments, if any, made in the public hearing;

**Part C: General Conditions:**

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA.
3. The project proponent shall submit the copies of the Environmental Clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The Prior Environmental Clearance issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.
6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its Environmental Policy approved by the SEIAA, and shall be made available in their web site.
8. A separate "Environmental Management Unit" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.3050.0 Lakhs & Recurring cost of Rs.275.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.

11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the Form-1/2 of the application; and approved EMP, for the purpose of all compliances.
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
16. Personnel working in dusty/polluted areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. The project proponent shall submit Half-yearly reports on the status of compliance of the stipulated Environmental Clearance Conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
20. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.

22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.
24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

**MEMBER SECRETARY,  
SEIAA, A.P.**

Sd/-

**MEMBER,  
SEIAA, A.P.**

Sd/-

**CHAIRMAN,  
SEIAA, A.P.**

**To**

M/s. Divis Laboratories Limited.  
Sri Madhusudhan Rao Divi, Director (Projects),  
7-1-77/E/1/303, Divi Towers,  
Dharam Karan Road, Hyderabad,  
Telangana-500015.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*P. Mura Swamy Reddy*  
**SENIOR ENVIRONMENTAL ENGINEER (EC)**

## WARNING LETTER

**Divi's Laboratories Ltd. (Unit II)**

MARCS-CMS 518434 – APRIL 13, 2017

**Recipient:**

Mr. Kiran Divi  
Divi's Laboratories Ltd. (Unit II)  
Chippada Village, Annavaram  
Bheemunipatnam Mandal  
Andhra Pradesh 531163  
India

**Issuing Office:**

Center for Drug Evaluation and Research  
United States



10903 New Hampshire Avenue  
Silver Spring, MD 20993

**Via UPS****Warning Letter 320-17-34**

April 13, 2017

Mr. Kiran S. Divi  
Director and President of Operations  
Divi's Laboratories Ltd. (Unit II)  
Unit-2, Chippada Village  
Annaram Post Bheemunipatnam Mandal  
Visakhapatnam District  
Andhra Pradesh 531162  
India

Dear Mr. Divi:

The U.S. Food and Drug Administration (FDA) inspected your drug manufacturing facility, Divi's Laboratories Ltd. (Unit II) at Unit-2, Chippada Village, Visakhapatnam District, from November 29 to December 6, 2016.

This warning letter summarizes significant deviations from current good manufacturing practice (CGMP) for active pharmaceutical ingredients (API).

Because your methods, facilities, or controls for manufacturing, processing, packing, or holding do not conform to CGMP, your API are adulterated within the meaning of section 501(a)(2)(B) of the Federal Food, Drug, and Cosmetic Act (FD&C Act), 21 U.S.C. 351(a)(2)(B).

Additionally, our investigators documented that your firm limited and/or refused an FDA inspection. Under the FD&C Act, as amended by the Food and Drug Administration Safety and Innovation Act (FDASIA), section 707, 21 U.S.C. 351(j), your drugs are adulterated in that they have been manufactured, processed, packed, or held in an establishment where the owner or operator has limited inspection and/or refused inspection.

We reviewed your December 24, 2016, response in detail and acknowledge receipt of your subsequent correspondence.

During our inspection, our investigators observed specific deviations including, but not limited to, the following.

**1. Failure to ensure that test procedures are scientifically sound and appropriate to ensure that your API conform to established standards of quality and/or purity.**

Our investigators observed that the software you use to conduct high performance liquid chromatography (HPLC) analyses of API for unknown impurities is configured to permit extensive use of the "inhibit integration" function without scientific justification. For example, our investigator reviewed the integration parameters you used for HPLC identification of impurities in release testing for (b)(4). These parameters demonstrated that your software was set to inhibit peak integration at four different time periods throughout the analysis. Similarly, in the impurities release testing you performed for (b)(4), your HPLC parameters were set to inhibit integration at four different time periods throughout the analysis.

Inhibiting integration at various points during release testing for commercial batches is not scientifically justified. It can mask identification and quantitation of impurities in your API, which may result in releasing API that do not conform to specifications.

In your response, you stated that you have made several corrective actions, including updating your procedure *Peak Integration Techniques for Chromatography* to include controls on the use of inhibit integration events. However, your response is inadequate in that it did not provide specific corrective action or supportive documentation for each drug's chromatographic processing parameters, including API not cited on Form FDA 483. You have not shown how you will ensure that your test methods are appropriate to determine whether your API conform to established standards and specifications. Consequently, the summary data you provided does not demonstrate that previously released lots do not contain excessive levels of unknown impurities.

In response to this letter, provide updated analyses of all lots within expiry that take into account any changes to specific test methods and chromatographic parameters.

**2. Failure to prevent unauthorized access or changes to data and failure to provide adequate controls to prevent manipulation and omission of data.**

During the inspection, our investigators discovered a lack of basic laboratory controls to prevent changes to and deletions from your firm's electronically-stored data in laboratories where you conduct CGMP activities. Specifically, audit trail functionality for some systems you used to conduct CGMP operations was enabled only the day before the inspection, and there were no quality unit procedures in place to review and evaluate the audit trail data. For example, you used standalone HPLC (2-RD HP/SM/32) to conduct analyses for Drug Master File (DMF) submissions and investigations, such as characterization of a starting material for your (b)(4) DMF. You also used uncontrolled systems to conduct out-of-specification (OOS) investigations for in-process materials used to manufacture (b)(4) API.

We acknowledge the corrective actions described in your response, including enabling audit trail functionality for all chromatographic systems in your laboratories, as well as procedural updates that require review and evaluation of the data generated by these systems. However, your response did not demonstrate how the specific controls you have implemented prevent deletion or alteration of data, nor have you shown how you will ensure that these controls are documented, implemented, and followed.

**3. Limiting access to or copying of records**

Your firm limited access to or copying of records that our investigators were entitled to inspect. For example, our investigators requested records of your audit trail data from all chromatographic systems used to test drugs for the U.S. market at your facility. The files you ultimately provided (in the form of Excel spreadsheets rather than direct exports from your chromatographic software) were not the original records or true copies, and showed signs of manipulation. The records you did provide contained highlighting, used inconsistent date formats, and lacked timestamp data; these features are inconsistent with original data directly exported from chromatographic testing software.

Our investigators and their supervisor explained at least twice that the data you provided was not representative of actual audit trail data from the chromatographic systems, and requested that you provide the original, unmodified records. Your firm stated, without reasonable explanation, that you could not provide the requested audit trail records. When our investigators explained that your failure to provide the requested records would be documented as a refusal, you acknowledged the refusal.

Our investigators documented other instances in which your firm limited the inspection by providing some, but not all, of the records requested by the FDA investigator that FDA had authority to inspect. At multiple times during the inspection, FDA requested records of CGMP activities performed in your R&D laboratories at the behest of your quality unit. However, you limited the inspection by providing only a subset

of the requested records, and our investigators also found at least one of the requested records shredded in the trash. Finally, our investigators requested chromatograms to substantiate your claim that you had identified and quantitated the impurities in (b)(4), but you never provided the records that our investigators asked for to support your claim.

When an owner, operator, or agent delays, denies, limits, or refuses an inspection, the drugs may be deemed adulterated under section 501(j) of the FD&C Act. See FDA's guidance document, *Circumstances that Constitute Delaying, Denying, Limiting, or Refusing a Drug Inspection*, at [https://www.fda.gov/downloads/RegulatoryInformation/Guidances/UCM360484.pdf \(/media/86328/download\)](https://www.fda.gov/downloads/RegulatoryInformation/Guidances/UCM360484.pdf (/media/86328/download)).

### Data Integrity Remediation

Your quality system does not adequately ensure the accuracy and integrity of data to support the safety, effectiveness, and quality of the drugs you manufacture. We acknowledge that you are using a consultant to audit your operation and assist in meeting FDA requirements.

In response to this letter, provide the following.

- A. A comprehensive investigation into the extent of the inaccuracies in data records and reporting. Your investigation should include:
- A detailed investigation protocol and methodology; a summary of all laboratories, manufacturing operations, and systems to be covered by the assessment; and a justification for any part of your operation that you propose to exclude.
  - Interviews of current and former employees to identify the nature, scope, and root cause of data inaccuracies. We recommend that these interviews be conducted by a qualified third party.
  - An assessment of the extent of data integrity deficiencies at your facility. Identify omissions, alterations, deletions, record destruction, non-contemporaneous record completion, and other deficiencies. Describe all parts of your facility's operations in which you discovered data integrity lapses.
  - A comprehensive retrospective evaluation of the nature of the testing data integrity deficiencies. We recommend that a qualified third party with specific expertise in the area where potential breaches were identified should evaluate all data integrity lapses.
- B. A current risk assessment of the potential effects of the observed failures on the quality of your drugs. Your assessment should include analyses of the risks to patients caused by the release of drugs affected by a lapse of data integrity, and risks posed by ongoing operations.
- C. A management strategy for your firm that includes the details of your global corrective action and preventive action plan. Your strategy should include:
- A detailed corrective action plan that describes how you intend to ensure the reliability and completeness of all of the data you generate, including analytical data, manufacturing records, and all data submitted to FDA.
  - A comprehensive description of the root causes of your data integrity lapses, including evidence that the scope and depth of the current action plan is commensurate with the findings of the investigation and risk assessment. Indicate whether individuals responsible for data integrity lapses remain able to influence CGMP-related or drug application data at your firm.
  - Interim measures describing the actions you have taken or will take to protect patients and to ensure the quality of your drugs, such as notifying your customers, recalling product, conducting additional testing, adding lots to your stability programs to assure stability, drug application actions, and enhanced complaint monitoring.
  - Long-term measures describing any remediation efforts and enhancements to procedures, processes, methods, controls, systems, management oversight, and human resources (e.g., training, staffing improvements) designed to ensure the integrity of your company's data.
  - A status report for any of the above activities already underway or completed.

FDA considers the expectations outlined in ICH Q7 in determining whether API are manufactured in conformance with CGMP. See FDA's guidance document, *Q7 Good Manufacturing Practice Guidance for Active Pharmaceutical Ingredients*, for guidance regarding CGMP for the manufacture of API, at [https://www.fda.gov/downloads/Drugs/.../Guidances/ucm073497.pdf \(/media/71518/download\)](https://www.fda.gov/downloads/Drugs/.../Guidances/ucm073497.pdf (/media/71518/download)).

You are required to submit any addition, deletion, or other change to your Drug Master File to the FDA under 21 CFR 314.420. You are also required to notify each person authorized to reference the information in the DMF about pertinent changes. Failure to annually update the DMF

can cause delays to FDA's review of pending applications, and may result in FDA initiating proceedings to close the DMF.

## Conclusion

Deviations cited in this letter are not intended as an all-inclusive list. You are responsible for investigating these deviations, for determining the causes, for preventing their recurrence, and for preventing other deviations in your facility.

If you are considering an action that is likely to lead to a disruption in the supply of drugs produced at your facility, FDA requests that you contact CDER's Drug Shortages Staff immediately, at [drugshortages@fda.hhs.gov](mailto:drugshortages@fda.hhs.gov), so that FDA can work with you on the most effective way to bring your operations into compliance with the law. Contacting the Drug Shortages Staff also allows you to meet any obligations you may have to report discontinuances or interruptions in your drug manufacture under 21 U.S.C. 356C(b) and allows FDA to consider, as soon as possible, what actions, if any, may be needed to avoid shortages and protect the health of patients who depend on your products.

FDA placed your firm on Import Alert 66-40 and 99-32 on March 20, 2017.

Until you correct all deviations completely and we confirm your compliance with CGMP, FDA may withhold approval of any new applications or supplements listing your firm as a drug manufacturer.

Failure to correct these deviations may also result in FDA continuing to refuse admission of articles manufactured at Divi's Laboratories Ltd. (Unit II) at Unit-2, Chippada Village, Visakhapatnam District into the United States under section 801(a)(3) of the FD&C Act, 21 U.S.C. 381(a)(3). Under the same authority, articles may be subject to refusal of admission, in that the methods and controls used in their manufacture do not appear to conform to CGMP within the meaning of section 501(a)(2)(B) of the FD&C Act, 21 U.S.C. 351(a)(2)(B).

After you receive this letter, respond to this office in writing within 15 working days. Specify what you have done since our inspection to correct your deviations and to prevent their recurrence. If you cannot complete corrective actions within 15 working days, state your reasons for delay and your schedule for completion.

Send your electronic reply to [CDER-OC-OMQ-Communications@fda.hhs.gov](mailto:CDER-OC-OMQ-Communications@fda.hhs.gov) (<mailto:CDER-OC-OMQ-Communications@fda.hhs.gov>) or mail your reply to:

Marisa Heayn  
Consumer Safety Officer  
U.S. Food and Drug Administration  
White Oak Building 51, Room 4359  
10903 New Hampshire Avenue  
Silver Spring, MD 20993  
USA

Please identify your response with FEI 3004149463.

Sincerely,

/S/

Thomas J. Cosgrove, J.D.

Director

Office of Manufacturing Quality

Office of Compliance

Center for Drug Evaluation and Research

## Close Out Letter

- [Divi's Laboratories Ltd. \(Unit II\) - Close Out Letter 11/7/17 \(/ucm584408\)](#)

[More Warning Letters \(/inspections-compliance-enforcement-and-criminal-investigations/compliance-actions-and-activities/warning-letters\)](#)

# Divi's Laboratories Ltd. (Unit II) - Close Out Letter 11/7/17



10903 New Hampshire Avenue  
Silver Spring, MD 20993

November 7, 2017

Mr. Kiran Divi  
Director and President Operations  
Divi's Laboratories Ltd. (Unit 11)  
Chippada Village, Annavaram  
Bheemunipatnam Mandal  
Visakhapatnam District  
Andhra Pradesh, 531163 India

Reference: FEI 3004149463

Dear Mr. Divi:

The Food and Drug Administration (FDA) has completed an evaluation of your firm's corrective actions in response to our Warning Letter: 320-17-34 dated April 13, 2017. Based on our evaluation, it appears that you have addressed the deviations contained in this Warning Letter. Future FDA inspections and regulatory activities will further assess the adequacy and sustainability of these corrections.

This letter does not pertain to CDER/OPQ, CDER/OND, or CDER/OGD decision-making on any pending applications naming this facility and is without prejudice to future decisions by those offices relating to such applications.

This letter does not relieve you or your firm from the responsibility of taking all necessary steps to assure sustained compliance with the Federal Food, Drug, and Cosmetic Act and its implementing regulations or with other relevant legal authority. The FDA expects you and your firm to maintain compliance and will continue to monitor your state of compliance. This letter will not preclude any future regulatory action should deviations be observed during a subsequent inspection or through other means.

Sincerely,  
/S/

Marisa Heayn  
Compliance Officer  
Division of Drug Quality II

**More in 2017**  
**(/ICECI/EnforcementActions/WarningLetters/2017/default.htm)**



# *Divi's Laboratories Limited*

November 15, 2017

To  
The Secretary  
**National Stock Exchange of India Limited**  
Exchange Plaza,  
Bandra-Kurla Complex, Bandra (East)  
MUMBAI – 400 051

**Stock Code: DIVISLAB**

To  
The Secretary  
**BSE Limited**  
Phiroze Jeejeebhoy Towers,  
Dalal Street  
MUMBAI – 400 001

**Stock Code: 532488**

Dear Sir/ Madam,

**Sub: Update on lifting of Import Alert 66-40 by US-FDA**

We had earlier informed the Exchanges vide our letter of 2<sup>nd</sup> November, 2017 that the US-FDA will be lifting the Import Alert 66-40 imposed on the company's Unit-II at Visakhapatnam.

The FDA's website has now been updated on 14<sup>th</sup> November, 2017 and the Import Alert 66-40 on the company's Unit-II has been removed.

This for your kind information and record.

Thanking you,

Yours faithfully  
For **Divi's Laboratories Limited**

  
P.V. Lakshmi Rajani  
Company Secretary



**“An ISO-9001, ISO-14001 and OHSAS-18001 Triple certified company”**

**Regd. Off. :** Divi Towers, 1-72/23(P)/DIVIS/303, Cyber Hills, Gachibowli, Hyderabad - 500 032, Telangana, INDIA.

Tel : 91-40-2378 6300, Fax : 91-40-2378 6460, CIN : L24110TG1990PLC011854

E-mail : mail@divislaboratories.com, Website : www.divislaboratories.com



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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No. 3500]

NEW DELHI, FRIDAY, DECEMBER 22, 2017/PAUSA 1, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 दिसम्बर, 2017

का.आ. 4001(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का. आ. 1533(अ), तारीख 14 सितम्बर, 2006 (जिसे इसमें इसके पश्चात् उक्त राजपत्र अधिसूचना कहा गया है) के अनुसरण में राज्यक्षेत्र स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, आंध्र प्रदेश (जिसे इसमें इसके पश्चात् प्राधिकरण, आंध्र प्रदेश कहा गया है) का गठन करती है, जिसमें निम्नलिखित तीन सदस्य होंगे, अर्थात् :-

1. श्री सरासा बालासुब्रह्मणियम, -- अध्यक्ष  
भारतीय प्रशासनिक सेवा (सेवानिवृत्त),  
कमरा सं. 209-212, पहला तल, एल-ब्लॉक,  
आं.प्र. सचिवालय भवन, सैफाबाद,  
हैदराबाद – 500 022, आंध्र प्रदेश ।
2. डॉ. श्रीमती पदमा श्री रवि, -- सदस्य  
प्रोफेसर,  
रसायन इंजीनियरी विभाग,  
आंध्र प्रदेश इंजीनियरी महाविद्यालय (अ),  
विशाखापट्टनम – 530 003, आंध्र प्रदेश ।
3. विशेष सचिव, /अपर सचिव, -- सदस्य-सचिव  
पर्यावरण, वन, विज्ञान और प्रौद्योगिकी विभाग,  
आंध्र प्रदेश सरकार ।

2. प्राधिकरण, आंध्र प्रदेश का अध्यक्ष और सदस्य राजपत्र में इस आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।
3. प्राधिकरण, आंध्र प्रदेश ऐसी शक्तियों का प्रयोग करेगा और ऐसी प्रक्रियाओं का अनुपालन करेगा जो उक्त अधिसूचना में प्रगणित हों।
4. प्राधिकरण, आंध्र प्रदेश अपने विनिश्चय, पैरा 5 के अधीन गठित राज्य स्तरीय विशेषज्ञ मूल्यांकन समितियों की सिफारिशों के पश्चात् करेगा।
5. केन्द्रीय सरकार, प्राधिकरण, आंध्र प्रदेश की सहायता करने के लिए आंध्र प्रदेश राज्य सरकार के परामर्श से राज्य विशेषज्ञ मूल्यांकन समिति (जिसे इसमें इसके पश्चात् राज्य विशेषज्ञ मूल्यांकन समिति, आंध्र प्रदेश कहा गया है) का गठन करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :--

1. डॉ. वी.एस.आर.के. प्रसाद, - अध्यक्ष ;  
प्रशांती नगर, प्लॉट नं. 28,  
द्वार संख्या 8-4-53, पेडवाल्टियर,  
विशाखापत्तनम - 530 017, आंध्र प्रदेश
2. प्रो. मुन्वा विजयालक्ष्मी, - सदस्य ;  
डीन, अनुसंधान और विकास,  
अध्यक्ष, वनस्पति विज्ञान और सूक्ष्म जीव विज्ञान, वनस्पति विज्ञान तथा सूक्ष्म जीव  
विज्ञान विभाग स्नातकोत्तर अध्ययन बोर्ड,  
आचार्य नागार्जुन विश्वविद्यालय,  
नागार्जुन नगर, गुंटूर -522 510, आंध्र प्रदेश
3. डॉ. पुलिपति किंग, - सदस्य ;  
रसायन इंजीनियरी विभाग,  
एयू कॉलेज ऑफ इंजीनियरिंग (ए), आंध्र विश्वविद्यालय,  
विशाखापत्तनम - 530 003, आंध्र प्रदेश
4. डॉ. देवला राव गारिकापति, - सदस्य ;  
प्रोफेसर और प्रिंसिपल,  
मकान सं. 2-99 / 1, कोटेवरी स्टेशन, तीसरा क्रॉस,  
रमावरापट्टु - 521 108, विजयवाड़ा ग्रामीण कृष्णा (जिला),  
आंध्र प्रदेश
5. डॉ. सीपना बाला प्रसाद, - सदस्य ;  
प्रोफेसर, सिविल इंजीनियरिंग विभाग,  
एयू कॉलेज ऑफ इंजीनियरिंग (ए), आंध्र विश्वविद्यालय,  
विशाखापत्तनम -530 003, आंध्र प्रदेश
6. प्रो. शेषाय्या कालस, - सदस्य ;  
अध्यक्ष, अध्ययन बोर्ड,  
रसायन विज्ञान विभाग,  
श्री वेंकटेश्वर विश्वविद्यालय,

- तिरुपति -517 502, आंध्र प्रदेश
7. प्रो. बागवथुला वेंकट संदीप, - सदस्य ;  
प्रभारी, प्रौद्योगिकी विभाग और  
समन्वयक, खाद्य, पोषण और आहारशास्त्र विभाग,  
कॉलेज ऑफ साइंस एंड टेक्नोलॉजी, आंध्र विश्वविद्यालय,  
विशाखापत्तनम -530003, आंध्र प्रदेश
8. प्रो. केवीएसजी मुरली कृष्ण, - सदस्य ;  
यूनिवर्सिटी कॉलेज ऑफ इंजीनियरिंग,  
जवाहरलाल नेहरू प्रौद्योगिकी विश्वविद्यालय,  
काकीनाडा -533 003, आंध्र प्रदेश
9. प्रो. बी. कोंडाला राव, - सदस्य ;  
प्रोफेसर और अध्यक्ष, बीओएस (सेवानिवृत्त)  
4-61-12/1 लॉसन बे कॉलोनी,  
विशाखापत्तनम - 530 017, आंध्र प्रदेश
10. प्रो. पतरूणी जगन्नाथ राव, - सदस्य ;  
सिविल इंजीनियरिंग विभाग,  
एयू कॉलेज ऑफ इंजीनियरिंग (ए),  
आंध्र विश्वविद्यालय, विशाखापत्तनम -530 003, आंध्र प्रदेश
11. प्रो. कामेस्वर राव, - सदस्य ;  
पर्यावरण विज्ञान विभाग, आंध्र विश्वविद्यालय,  
विशाखापत्तनम - 530 003, आंध्र प्रदेश
12. श्री विसाप्रागडे वेद कुमार, - सदस्य ;  
फ्लैट नंबर 403, मैक एन्क्लेव,  
शारदा विद्या निकेतन के सामने,  
ओम नगर, लंगर हाउस, गोलकोंडा (पीओ),  
हैदराबाद -500008, तेलंगाना
13. डॉ. एम. बुल्लायहा, - सदस्य ;  
भारतीय वन सेवा (सेवानिवृत्त)  
फ्लैट नंबर 203 लक्ष्मी अपार्टमेंट,  
स्ट्रीट नं. 7 मस्जिद रोड, विद्यानगर,  
हैदराबाद -500 044, तेलंगाना
14. सदस्य सचिव, - सचिव ।  
आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड, प्रधान अधिकारी,  
एपीपीसीबी, विजयवाड़ा -520 010, आंध्र प्रदेश

6. राज्य विशेषज्ञ मूल्यांकन समिति, आंध्र प्रदेश के अध्यक्ष और सदस्य राजपत्र में इस आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।
7. राज्य विशेषज्ञ मूल्यांकन समिति, आंध्र प्रदेश ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रियाओं का अनुपालन करेगी, जो उक्त अधिसूचना में प्रगणित किया जाए।
8. राज्य विशेषज्ञ मूल्यांकन समिति, आंध्र प्रदेश सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा और यदि सर्वसम्मति पर नहीं पहुंचा जा सकता है तो बहुमत का मत अभिभावी होगा।
9. आंध्र प्रदेश सरकार, प्राधिकरण, आंध्र प्रदेश और राज्य विशेषज्ञ मूल्यांकन समिति, आंध्र प्रदेश के सचिवालय के रूप में कार्य करने के लिए किसी अभिकरण को अधिसूचित करेगी और प्राधिकरण, आंध्र प्रदेश और राज्य विशेषज्ञ मूल्यांकन समिति, आंध्र प्रदेश के कानूनी कृत्यों के संबंध में सभी वित्तीय और संभार तंत्र सहायता, जिसके अंतर्गत आवास, परिवहन और ऐसी अन्य सुविधाएं हैं, उपलब्ध कराएगी।
10. प्राधिकरण, आंध्र प्रदेश और राज्य विशेषज्ञ मूल्यांकन समिति, आंध्र प्रदेश के अध्यक्ष और सदस्यों को बैठक फीस, यात्रा भत्ता और मंहगाई भत्ता आंध्र प्रदेश राज्य सरकार के नियमों के अनुसार संदेय किया जाएगा।

[फा. सं. जे-11013/36/2007-आई.ए.॥(1)]

ज्ञानेश भारती, संयुक्त सचिव

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 20th December, 2017

**S.O. 4001(E).**—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006 (hereinafter referred to as the said Notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority, Andhra Pradesh (hereinafter referred to as the Authority, Andhra Pradesh) comprising of the following Members, namely: -

1. Sri Sarasa Balasubramanyam, -Chairman;  
Indian Administrative Service, (Retired),  
  
Room No.209-212, 1<sup>st</sup> Floor, L-Block,  
A.P. Secretariat Building, Saifabad,  
Hyderabad-500 022, Andhra Pradesh
2. Dr. Smt. Padma Sree Ravi, -Member;  
Professor,  
Department of Chemical Engineering,  
Andhra University College of Engineering (A),  
Visakhapatnam – 530 003, Andhra Pradesh
3. Special Secretary/Additional Secretary, -Member Secretary.  
Environment, Forests, Science and Technology Department,  
Government of Andhra Pradesh

2. The Chairman and Members of the Authority, Andhra Pradesh shall hold office for a term of three years from the date of publication of this order in the Official Gazette.

3. The Authority, Andhra Pradesh shall exercise such powers and follow such procedures as enumerated in the said Notification.
4. The Authority, Andhra Pradesh shall take its decision after the recommendations of the State Level Expert Appraisal Committee (SEAC) constituted under paragraph 5.
5. To assist the Authority, Andhra Pradesh, the Central Government in consultation with the State Government of Andhra Pradesh, hereby constitutes the State Expert Appraisal Committee (SEAC) (hereinafter referred to as SEAC, Andhra Pradesh) comprising of the following Members, namely:-
  1. Dr. V.S.R.K Prasad, -Chairman;  
Prasanthi Nagar, Plot No.28,  
Door No.8-4-53, Pedawaltair,  
Visakhapatnam - 530 017, Andhra Pradesh
  2. Prof. Muvva Vijayalakshmi, -Member;  
Dean, Research and Development,  
Chairperson, Post Graduate Board of Studies in Botany and Microbiology,  
Department of Botany and Microbiology,  
Acharya Nagarjuna University,  
Nagarjuna Nagar, Guntur-522 510, Andhra Pradesh
  3. Dr. Pulipati King, -Member;  
Department of Chemical Engineering,  
A.U. College of Engineering (A), Andhra University, Visakhapatnam-  
530 003, Andhra Pradesh
  4. Dr. Devala Rao Garikapati, -Member;  
Prof. and Principal,  
H.No.2-99/1, Kottevari Station, 3<sup>rd</sup> Cross, Ramavarappadu - 521 108,  
Vijayawada Rural Krishna (Dist), Andhra Pradesh
  5. Dr. Seepana Bala Prasad, -Member;  
Professor, Department of Civil Engineering,  
A.U. College of Engineering (A), Andhra University, Visakhapatnam-  
530 003, Andhra Pradesh
  6. Prof. Seshaiiah Kalluru, -Member;  
Chairman Board of Studies,  
Department of Chemistry,  
Sri Venkateswara University,  
Tirupati - 517 502, Andhra Pradesh
  7. Prof. Baghavathula Venkata Sandeep, -Member;  
Head Department of Technology & Co-ordinator, Department of Food,  
Nutrition and Dietetics,  
College of Science and Technology, Andhra University,  
Visakhapatnam- 530003, Andhra Pradesh
  8. Prof. KVSG Murali Krishna, -Member;  
University College of Engineering,  
Jawaharlal Nehru Technological University,  
Kakinada – 533 003, Andhra Pradesh
  9. Prof. B. Kondala Rao, -Member;  
Professor and Chairman, BOS (Retired),  
4-61-12/1Lawson's Bay Colony,  
Visakhapatnam - 530 017, Andhra Pradesh
  10. Prof. Patruni Jagannadha Rao -Member;  
Department of Civil Engineering,  
A.U. College of Engineering (A), Andhra University, Visakhapatnam – 530  
003, Andhra Pradesh

11. Prof. Kameswara Rao, -Member;  
Department of Environmental Science, Andhra University,  
Visakhapatnam – 530 003, Andhra Pradesh
  12. Shri Vissapragada Veda Kumar, -Member;  
Flat No. 403, MAC Enclave,  
Opposite Sarada Vidya Niketan,  
OM Nagar, Langar House, Golkonda (PO),  
Hyderabad-500008, Telangana
  13. Dr. M. Bullaiah, -Member;  
Indian Forest Service (Retired)  
Flat No.203 Laxmi Apartment,  
Street No.7 Maszid Road, Vidyanagar,  
Hyderabad -500 044, Telangana
  14. Member Secretary, -Secretary.  
Andhra Pradesh Pollution Control Board, Head Officer, APPCB,  
Vijayawada-520 010, Andhra Pradesh
6. The Chairman and Members of SEAC, Andhra Pradesh shall hold office for a term of three years from the date of publication of this order in the Official Gazette.
  7. The SEAC, Andhra Pradesh shall exercise such powers and follow such procedures as enumerated in the said Notification.
  8. The SEAC, Andhra Pradesh shall function on the principle of collective responsibility and its Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.
  9. The Government of Andhra Pradesh shall notify an agency to act as Secretariat for the Authority, Andhra Pradesh and SEAC, Andhra Pradesh, and the Secretariat shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all the statutory functions of the Authority, Andhra Pradesh and SEAC, Andhra Pradesh.
  10. The sitting fee, travelling allowances and dearness allowances to the Chairman and Members of the Authority, Andhra Pradesh and SEAC, Andhra Pradesh shall be paid as per the rules of the State Government of Andhra Pradesh.

[F. No. J-11013/36/2007-IA-II (I)]

GYANESH BHARTI, Jt. Secy.



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

CD 903020

No: 53120 m 09/10/2018  
 Rs: 100/-  
 Paid to: Divis Laboratories Ltd, Reddy, Dandamudi  
 For Whom: Madhu Babu S/o D.S. Chalapathi Rao,  
SALE DEED Hyderabad

A. JAGADISH  
 LICENSED STAMP VENDOR  
 L.No. 09 03 003/2002  
 P.L.No. : 09 03 003/2017-2019  
 GOLAGAMUDI, ANIKEPALLI  
 S.P.S.R. Nellore Dist

THIS SALE DEED ("Deed") is made and executed on this the 10 day of October 2018,  
 ("Effective Date") by and between

M/s. **KRISHNAPATNAM INFRATECH LIMITED**, having CIN U45209TG2008PLC057033 and PAN AADCK3660J, a company existing under the laws of India and having its registered office at H. No.8-2-8-293/82/A/379 & 379/A, 1<sup>st</sup> Floor, Plot No, 379, Road No. 10, Jubilee Hills, Hyderabad-500 033, Telangana, India (hereinafter referred to as "**Vendor/Seller**"), represented through its authorized representative Sri Garapati Ramachandra Prasad, aged about 71 years S/o Late G.L. Narasimha Rao, R/o. D.No.8-3-979/1 6, Flat No.107, Block B, Vishnu Splendor, Sri Nagar Colony, H.P. Gas Road, Yellareddy Guda, Hyderabad, Telangana, hereinafter referred to as the "**VENDOR**") duly authorized by its board vide Board Resolution dated 5th October 2018.

in favour of

M/s. **DIVI'S LABORATORIES LIMITED**, having CIN L24110TG1990PLC011854 and PAN AAACD6745J, a company existing under the laws of India and having its registered office at 1-72/21(P)/DIVIS/303, Cyber Hills, Gachibowli, Hyderabad - 500 032, Telangana, India (hereinafter referred to as "**Vendee/Buyer**"), duly represented through its Vice President, Mr. Madhubabu Dandamudi, S/o. D S Chalapathi Rao, R/o. 8-2-310/B/14/103, Flat No. 103, Meenakshi Rasi Residency, Road No. 14, Near Nandi Nagar Bus Stand, Banjara Hills, Hyderabad, duly authorized by its board vide Board Resolution dated August 26, 2017.

For Krishnapatnam Infrotech Limited

Authorized Signatory

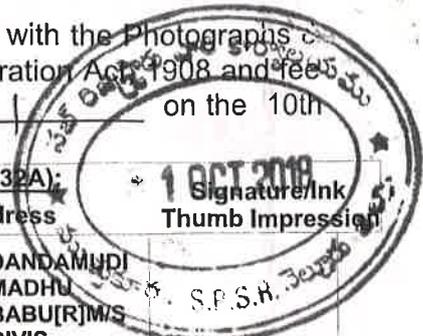
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**Presentation Endorsement:**

Presented in the Office of the Joint Sub-Registrar, Kota along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 3873150/- paid between the hours of 12 and 1 on the 10th day of OCT, 2018 by Sri G Ramahandra Prasad

Execution admitted by (Details of all Executants/Claimants under Sec 32A):



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SNo-cd	Thumb Impression	Photo	Aadhar Photo	Address	Signature/Ink Thumb Impression
1-CL				DANDAMUDI MADHU BABU[R]M/S DIVIS LABORATORIE S LTD HYDERABAD	
		DANDAMUDI MADHU BABU [R] [907-1-2018-2101]		REPRESENT NEAR NANDI NAGAR BUS STAND, ROAD NO- 14, HYDERABAD, HYDERABAD	
2-EX				GARAPATI RAMACHANDRA PRASAD[R]M/S KRISHNAPATNAM INFRATECH LTD	
		GARAPATI RAMACHANDRA PRASAD [907-1-2018-2101]		REPRESENT 8-3-979/1 TO 6 FLAT NO 107 BLOCK B VISHNU SPLENDUR, SRI NAGAR COLONY, YELLAREDDY GUDA, HYDERABAD, HYDERABAD	

**Identified by Witness:**

Sl No	Thumb Impression	Photo	Name & Address	Signature
1			K SUBBA RAO S/O MARKANDEYULU, SANTHI NAGAR, HYDERABAD	
		K SUBBA RAO:01/01/2002.02:51 [907-1-2018-2101]		

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The Vendor and the Vendee shall hereinafter individually be referred to as the “Party” and collectively as the “Parties”.

The terms “Vendor” and the “Vendee” herein used shall wherever the context so admits mean and include their respective heirs, executors, successors, legal representatives, administrators and assignees etc., as the Parties themselves.

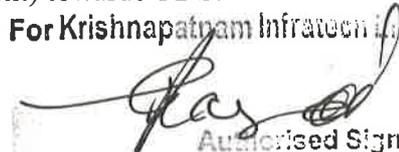
**WHEREAS:**

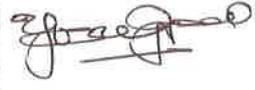
- a. The Vendor has been allotted by Andhra Pradesh Industrial Infrastructure Corporation Limited (“APIIC”), a total extent of Ac. 2048.38 cts., situated in Kothapatnam Village, Kota Mandal, Nellore District, Andhra Pradesh vide two (2) registered Deeds of Sale, both dated September 15, 2010 bearing registration nos. 2429 of 2010 and 2431 of 2010 respectively for industrial use and has also purchased an extent of Ac. 2.95 cts. land from one Sri D. Chiranjeevi Reddy vide Sale Deed dated November 4, 2010, bearing registration no. 2704 of 2010 (hereinafter collectively referred to as the “Total Land”).
- b. The Vendor has been in exclusive possession and enjoyment of the Total Land till date with absolute right to dispose of the same;
- c. The Vendee has approached the Vendor to purchase approximately Ac. 203.85 cts. (hereinafter referred to as the “Said Land” more particularly described in **Schedule -A** and more clearly delineated in the plan annexed as **Schedule -B** hereto) out of the Total Land, for setting up its manufacturing unit (“Purpose”).
- d. The Vendor has agreed to sell the Said Land to the Vendee for the Purpose for a total sale consideration of Rs. 38,73,15,000/- (Rupees Thirty-Eight Crore Seventy-Three Lakh and Fifteen Thousand only) after deduction of applicable taxes at source and applicable charges (if any) (hereinafter referred to as “Total Sale Consideration”), and both the Parties have agreed to execute this Deed based on the terms and conditions stipulated hereinafter.

**NOW, THEREFORE**, in consideration of the foregoing premises, and the mutual covenants contained herein, the Parties hereby agree as follows:

1. The Vendee has paid the Total Sale Consideration to the Vendor in the following manner, the receipt of which has been acknowledged by the Vendor:
  - i) The Vendee has paid to the Vendor an amount of Rs. 19,00,00,000/- (Rupees Nineteen Crores Only) inclusive of tax deducted at source (“TDS”) wherein an amount of Rs. 18,81,00,000/- (Rupees Eighteen Crore Eighty-One Lakhs only) has been paid to the Vendor vide cheque dated August 1, 2017 bearing number 158792, drawn in favour of Krishnapatnam Infratech Limited, payable at all branches of the State Bank of India and an amount of Rs. 19,00,000/- (Rupees Nineteen Lakh only) deducted 1% (One Percent) towards TDS.

For Krishnapatnam Infratech Limited

  
Authorized Signatory

2		 Y VENUGOPAL [907-1-2018-2101]	Y VENUGOPAL S/O BHASKAR RAO, DHURJATI NAGAR, GUDUR TOWN, SPSRINELLORE.DT,	
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10th day of October, 2018

Signature of **JOINT SUBREGISTRAR202**  
Kota

**Endorsement:**

Desc	In the Form of							Total
	Online	Stamp Papers	Challan u/s 41 of IS Act	Cash	SD u/s 16 of IS act	Stock Holding	DD/BC/ Pay Order	
SD	0	100	0	0	0	0	19365650	19365750
TD	0	NA	0	0		NA	5809725	5809725
RF	0	NA	0	0		NA	3873150	3873150
UC	0	NA	0	0		NA	400	400
TOT	0	100	0	0		0	29048925	29049025

NOTE: TD: Transfer Duty, SD: Stamp Duty, RF: Registration Fee, UC: User Charges, TOT: Total, Desc: Description

Rs. 25175375/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 3873150/- towards Registration Fees on the chargeable value of Rs. 38731500/- was paid by the party through DD No ,569190 dated ,09-OCT-18 of ,STATE BANK OF INDIA/HYDERABAD

Date

10th day of October, 2018

Signature of Registering Officer

Kota

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Registered as No. 1526 of 2018  
of Book I ..... 11th Day of October  
..... 19th Day of Ashwija  
1840 etc.

  
Signature of Registering Officer

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8018



- ii) The balance consideration of Rs.19,73,15,000/- (Rupees Nineteen Crores Seventy-Three Lakhs and Fifteen Thousand Only) is paid by Vendee wherein Rs. 19,53,41,850/- (Rupees Nineteen Crores Fifty Three Lakh Forty-One thousand Eight Hundred and Fifty Only) has been paid to the Vendor vide cheque dated October 04, 2018 bearing cheque number 781487 drawn on State Bank of India in favour of Krishnapatnam Infratech Limited and an amount of Rs. 19,73,150/- (Rupees Nineteen Lakh Seventy-Three Thousand One Hundred and Fifty only) deducted towards 1% (One Percent) TDS.
2. The Vendor does hereby completely sell, transfer, convey and assign free from encumbrances, freehold, Said Land to the Vendee as the absolute owner together with appurtenances belonging hereto and all the estate, right, title, interest and claim whatsoever of the Vendor in or to the Said Land hereby conveyed. The Vendee shall hold and enjoy the Said Land as absolute owner.
- 3. Representations and Warranties**
- 3.1 The Vendor hereby represents, covenants, warrants, undertakes and declares to the Vendee that:
- 3.1.1 Its title to the Said Land is free, clear and marketable and is in physical possession of the same. Further, the Vendor is in the possession of and is not prohibited from handing over quite, vacant, clear and peaceful possession of the Said Land to the Vendee as contemplated herein.
- 3.1.2 That the Said Land or any part thereof is not subject matter of any litigation or proceeding and the same is not attached or sold or sought to be sold in whole or in portion in any court or other Civil or Revenue or other proceeding and not subject to any attachment by the process of the Courts or in possession or custody by any Receiver, Judicial or Revenue Court or any officer thereof or there is no notice of acquisition or requisition in respect of the Said Land.
- 3.1.3 The Vendor represents and assures that there are no subsisting agreement or arrangement to sell or otherwise for the Said Land or any part thereof with anyone else and it has not executed any Power of Attorney in favor of any third party to deal with the Said Land or any part thereof.
- 3.1.4 The Vendor undertakes and declares that it has not entered into any negotiations, commit, transfer, charge, mortgage, alienate or transfer possession of the Said Land with/to any third parties except the Vendee.
- 3.1.5 There are no pending liabilities, liens, charges or encumbrances with regard to the Said Land including any government dues, which would affect the title of the Vendor for the Said Land and that the Vendor has paid all the taxes, cess, dues etc. to various authorities concerned till the date of execution and registration of this Deed.

For Krishnapatnam Infratech Limited  
  
Authorized Signatory

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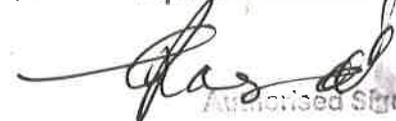


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- 3.1.6 The Vendor has paid all the rates, charges and taxes as also all the rentals, gram panchayat taxes, recurring charges as well as outgoings, electricity bills for the Said Land up to date of Sale Deed. . The Vendor conforms that there is no difference in cost of land as per alienation orders .
- 3.1.7 The Vendor has purchased the Said Land after taking requisite permission from all concerned authorities if any required and until date, it has not received any adverse notice from any of the authority in respect of the Said Land.
- 3.1.8 The Vendor has obtained necessary board and shareholders resolutions under applicable provisions of the Companies Act, 2013, and all other approvals authorizing the sale of the Said Land in favor of Vendee, the copy of which shall be provided to the Vendee for its record.
- 3.1.9 There is no order of attachment by Income Tax Authorities, and/or by any other authorities under the law for the time being in force or any notice issued or likely to be issued under Section 281 of the Income Tax Act, 1961, and no approvals under Section 281 of the Income Tax Act, 1961 is required by the Vendor;
- 3.1.10 The Vendor shall handover all the previous title deeds relating to the Said Land to the Vendee on execution of this Deed. Further, the Vendor shall co-operate with the Vendee in mutation of the Said Land in favor of Vendee in the Revenue Records to reflect name of Vendee in the Said Land.
- 3.1.11 The Vendor hereby assures that the Said Land is not an assigned land within the meaning of A.P. Assigned lands (Prohibition of Transfers) Act 9 of 1977 and it does not belong to or under any mortgage to Govt. Agencies/Undertakings. Further, the Said Land does not attract the provisions of A.P. Land Reforms (Ceiling on Agriculture Holdings) Act 1 of 1973.
- 3.1.12 Marine outfall: The Vendor has shown the alignment for marine outfall pipeline through reserved forest (RF) area. However, Vendor will propose an alternative route for laying of Pipeline up to sea base by bypassing the RF Area. Vendee shall obtain all the necessary statutory approvals/permissions for the right of way for the marine outfall pipeline at its own cost and risk.
- 3.1.13 Vendor has assured Vendee that the Said Land is clear from any legal/Revenue case pending and Non-Agriculture Land Assessment (NALA) amount is paid to Revenue Department.
- 3.2 Each Party hereby represents and warrants to the other Party that:
- 3.2.1 It is duly authorized, validly existing and in good standing under the laws of its country of incorporation, and has all requisite corporate power and authority to execute, deliver and perform its obligations under this Deed, and to consummate the transactions contemplated herein.

For Krishnapatnam Infratech

  
Authorized Signatory

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3.2.2 The execution, delivery and performance by either Party of this Deed, do not and will not conflict with, contravene, result in a violation or breach of or default under any applicable law in respect of such Party.

3.3 The Vendee hereby represents, covenants, warrants, undertakes and declares to the Vendor that:

3.3.1 The Vendee shall use the Said Land for purpose of setting up of its manufacturing unit of Active Pharmaceutical Ingredients and Intermediates or any of the associated facility in Bulk Drug Industry (hereinafter refer as "Manufacturing Unit")

3.3.2 The Vendee has verified the ownership details and title of the Said Land based on the documents provided by the Vendor, and after being fully satisfied with the same, the Vendee(s) has purchased the Said Land from the Vendor.

3.3.3 The Vendee has represented and assured to the Vendor that the proposed project (Manufacturing Unit) by Vendee is within the scope of manufacturing of synthetic organic chemicals, categorization of 5(F) under the provision of MOEF&CC notification with marine outfall facilities for discharge of treated wastewater.

3.3.4 The Vendee alone shall be liable and responsible for payment of all levies, rates, taxes, assessment, duties etc., assessed or payable to the Municipal authorities or other local bodies or authorities in respect of the Said Land from the date of this Sale Deed.

3.3.5 In the event of the Vendee deciding to sell the Said Land prior to construction of the Manufacturing Unit by the Vendee, the Vendee shall make the first offer for sale to the Vendor, and the Vendor shall be entitled to have the first right of refusal, which shall be exercised by the Vendor within three (3) months of receiving the first offer for sale from the Vendee. If the Vendor exercises, the right to purchase back the Said Land, then value of the transaction shall not be more than (i) the amount at which the Said Land was purchased as mentioned in the Recital (d) and (ii) the costs incurred for any additional developments undertaken by the Vendee in the Said Land prior to such offer for sale. In the event the Vendor does not exercise its right to purchase back the Said Land within the said period of three (3) months, the Vendee shall have the right to sell the Said Land to only such third party(ies) who shall necessarily use the Said Land for the sole purpose of setting up of any port-based industry requiring either Export and/or Import services of the Krishnapatnam Port only.

#### 4. Payment of Taxes

All expenses of and incidental to this Deed and the conveyance(s) and all other assurances and writings including stamp duty and registration fees shall be borne and paid by the Vendee alone.

For Krishnapatnam Infratech Limited

  
Authorised Signatory

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**5. Independent Parties.**

- 5.1 No provision of this Deed shall be deemed to constitute a partnership or joint venture between the Parties.
- 5.2 No provision of this Deed shall constitute either Party as the legal representative or agent of the other, nor shall either Party have the right or authority to assume, create or incur any liability or any obligation of any kind, express or implied, against, or in the name of, or on behalf of the other Party except as may be required for the purpose of execution of this Deed.

**6. Governing Law, Jurisdiction and Dispute Resolution**

- 6.1 The validity, construction and performance of this Deed shall be governed and interpreted in accordance with the laws of India and courts in Nellore, Andhra Pradesh shall have exclusive jurisdiction in relation to this Deed.
- 6.2 All disputes arising out of this Deed shall be mutually discussed between the Parties within thirty (30) days of arising of the dispute. In case, the Parties are unable to resolve dispute amicably, the Parties shall refer the dispute to arbitration proceeding. The arbitral proceedings shall be conducted by the Arbitral Tribunal as per the Arbitration and Conciliation Act, 1996 and Rules made thereunder or any law relating to arbitration in force at the time of such reference. The Arbitral Tribunal shall be constituted by nominating one arbitrator by each Party and such nominated arbitrators shall nominate a third arbitrator as the Chairman of the Arbitral Tribunal. The Arbitral proceedings shall be held in English and the decision of Arbitrator shall be final. The seat of arbitration shall be at Hyderabad, Telangana, India.

**7. Assignment**

Neither this Deed nor the rights or obligations hereunder shall be assigned or delegated, in whole or in part to any other third party or entity without the prior written consent thereto of the other Party. However, Parties affirm that the mutual rights and obligation under this Deed shall at all times remain that of the Parties to this Deed.

**8. Waiver**

The failure of any Party to enforce, in any one or more instances, performance of any of the terms, covenants or conditions of this Deed shall not be construed as a waiver or a relinquishment of any right or claim granted or arising hereunder or of the future performance of any such term, covenant, or condition, and such failure shall in no way affect the validity of this Deed or the rights and obligations of the Parties hereto. The Parties acknowledge that a waiver of any term or provision hereof may only be given by a written instrument executed by any Party hereto.

For Krishnapatnam Infratech Limited

  
Signatory

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9. Notices

9.1 Any notice required or permitted by this Deed to be given by either Party to the other Party, shall be in writing and shall be addressed to the address first mentioned above or at such address the Parties may, from time to time, designate in writing.

9.2 All notices required and permitted under the provisions of this Deed or by law to be served upon or to be given to a Party by any other Party shall be in English language and shall be deemed duly served or given:

- (i) on the date of service, if served personally or sent by facsimile transmission with appropriate confirmation of or receipt; or
- (ii) on the 2<sup>nd</sup> day after service, if sent by a reputed courier to the address given above or such other address as may be notified by the Parties hereto.

10. Miscellaneous:

10.1 **Entire Deed:** This Deed along with its Schedule shall constitute the entire understanding and agreement between the Parties and shall supersede all prior proposals, negotiations, understanding and agreements whatsoever, whether oral or written between the Parties.

10.2 **Severability:** In case if any section, clause or provision contained in this Deed be held or declared illegal, invalid or unenforceable, such illegal, invalid or unenforceable section, clause or provision shall not affect any other section, clause or provision hereof, which shall remain in full force and effect as if such invalidated section, clause or provision had not been contained in this Deed.

IN WITNESS WHEREOF, the Parties hereunto have set their hands to this Sale Deed with their free will and sound mind on the day, month and year first above mentioned in the presence of the following witnesses.

For Krishnapatnam Infratech Limited

*[Handwritten Signature]*  
Vendee (Buyer)

Divi's Laboratories Limited

Name: Madhubabu Dandamudi  
Vice President

Date:

Witnesses:

- 1. *[Handwritten Signature]*
- 2. *[Handwritten Signature]*



*[Handwritten Signature]*  
Authorized Signatory

Vendor (Seller)

Krishnapatnam Infratech Limited

Name:

Date:

Witnesses

- 1. *[Handwritten Signature]*
- 2. *[Handwritten Signature]*

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SCHEDULE OF PROPERTY

All that the part and parcel of land admeasuring Ac.203.85 cents (list enclosed) situated at Kothapatnam Village, Kota Mandal SPSR Nellore District, Andhra Pradesh, bounded on :

North by : KPIL Land  
South by : Village Road (Mannegunta to Kothapatnam)  
East by : KPIL Land  
West by : APIIC Land

IN WITNESS WHEREOF, the Vendor hereunto has set his hand to this Deed of Sale with his free will and sound mind on the day, month and year first above mentioned in the presence of the following witnesses.

  
SIGNATURE OF THE VENDOR

For Kothapatnam Infratech Limited  
Authorised Signatory

WITNESSES:

1. 

2. 

  
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 Kota



**Rule 3 Statement of Market Value**

<i>Village</i>	<i>Survey Nos.</i>	<i>Extent (in Acres)</i>	<i>Market Rate per Acre in Rs.</i>	<i>Total Value of the Doc. in Rs.</i>
Kothapatnam Village	397, 401, 402, 403, 446/a1, 446/A2, 672, 676, 680/P2, 681, 682, 683, 700-2, 701-1, 702-1, 703-1, 704, 705, 706, 707, 708-2P2 and 709 (a detailed list enclosed)	203.85	19,00,000/-	38,73,15,000/-

**DECLARATION**

All the facts that are required for the chargeability of stamp duty, such as the sale consideration, the market value of the property and the stamp duty levied therefor the document have been incorporated in the document as laid down in Section 27 of the Indian Stamp Act, 1899 and we further declare that if we have not acted as stated in Sec.27 aforementioned, we agree and accept that the Government, can impose penalty as per Sec.64, 64A together with collecting the proper stamp duty payable and also to launch prosecution us as per Sec.70 and, all the details that are required for the identification of the property, i.e. boundaries, Plot No., full addresses etc., required under Sec.21 of the Indian Registration Act 1908 are duly incorporated in the document.

Note :

1. The Schedule of property is not assigned land as per A.P. Assigned land Act 1977.
2. This lands is not a Government / Government undertaking land / lands.
3. This land was not mortgaged (4). This is not Endowment land.

For Krishnapatnam Infratech Limited

  
 Authorised Signatory

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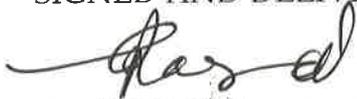
## SCHEDULE PROPERTY ANNEXURE

All that the part and parcel of land in Sy.Nos. 397, 401, 402, 403, 446/a1, 446/A2, 672, 676, 680/P2, 681, 682, 683, 700-2, 701-1, 702-1, 703, 703-1, 704, 705, 706, 707, 708-2P2 and 709 land admeasuring Acs.203.85 cents situated in Kothapatnam Village, Kothapatnam Gram Panchayath, Kota Mandal, Kota Sub Registrar Office, Gudur Registration District, SPSR Nellore Dt..

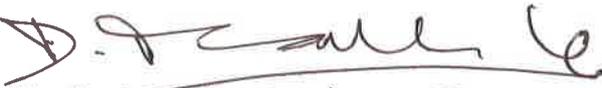
S.No.	Survey Nos.	Extent in Acs.	Vendor's ownership particulars over the Schedule Property	
			Name of the Party	Document Particulars
1.	397, 401, 402, 403, 446/a1, 446/A2, 672, 676, 680/P2, 681, 682, 683, 700-2, 701-1, 702-1, 703-1, 704, 705, 706, 707, 708-2P2 and 709 (a detailed list enclosed)	203.85	M/s. Krishnapatnam Infratech Ltd.	2429/2010; 2431/2010; 2704/2010 of book-I of SRO, Kota

IN WITNESS WHEREOF, the VENDOR hereunto has set his hand to this Deed of Sale with his free will and sound mind on the day, month and the year first above mentioned in the presence of the following witnesses.

SIGNED AND DELIVERED by the VENDOR

  
 (Authorised Signatory)  
**KRISHNAPATNAM INFRATECH LTD.,**

SIGNED AND DELIVERED by the VENDEE

  
 (Authorised Signatory)  
**M/S. DIVI'S LABORATORIES LTD.**

Witnesses:-







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## SCHEDULE - A (ANNEXURE)

The Parties agree to the survey numbers provided in the below mentioned Table forming a part of the Said Land to be the subject matter of this Deed.

### PARTICULARS

S.No.	Survey No.	Extent in Acs.	Doc.No.
1	397	3.62	2429/2010
2	401	1.56	2431/2010
3	402	5.84	2431/2010
4	403	0.50	2431/2010
5	446/A1	0.84	2429/2010
6	446/A2	0.16	2429/2010
7	672	0.24	2431/2010
8	676	3.21	2431/2010
9	680/P2	0.55	2431/2010
10	681-1	9.90	2431/2010
11	682	11.00	2431/2010
12	683	2.52	2431/2010
13	700-2	1.20	2431/2010
14	701-1	0.05	2431/10 & 2429/10
15	702-1	19.27	2431/2010
16	703-1	9.23	2431/10 & 2429/10
17	704-B2	5.80	2431/2010
18	705	2.85	2429/2010
19	706	11.60	2431/2010
20	707	5.15	2429/2010
21	708-2P2	105.52	2431/10 & 2429/10
22	708	0.29	2429/2010
23	709	2.95	2704/2010
<b>Total Site Area :</b>		<b>203.85</b>	

For Krishnapatnam Infratech Limited

  
Authorised Signatory

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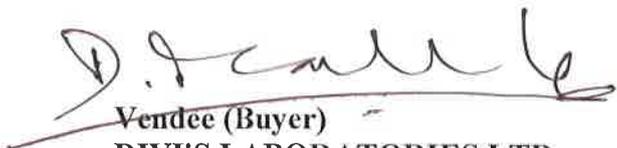


The said land is surrounded by the below mentioned co-ordinates/boundaries:

NORTH	:	KPIL Land
SOUTH	:	Village Road (Mannegunta to Kothapatnam)
EAST	:	KPIL Land
WEST	:	APIIC Land

More fully shown in red colour in the plan annexed hereto as Schedule-B.

For Krishnapatnam Infratech Limited

  
**Vendee (Buyer)**  
**DIVI'S LABORATORIES LTD.,**

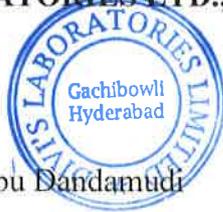
  
**Authorized Signatory**  
**Vendor (Seller)**  
**KRISHNAPATNAM INFRA TECH LTD.**

Signature

Name : Madhubabu Dandamudi

Designation : Vice-President

Date:

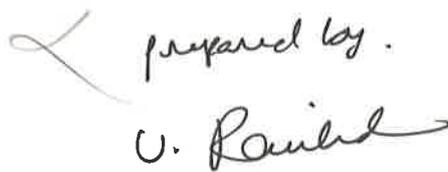


Signature

Name :

Designation : Vice-President

Date:

  
 prepared by.  
 U. Ravi

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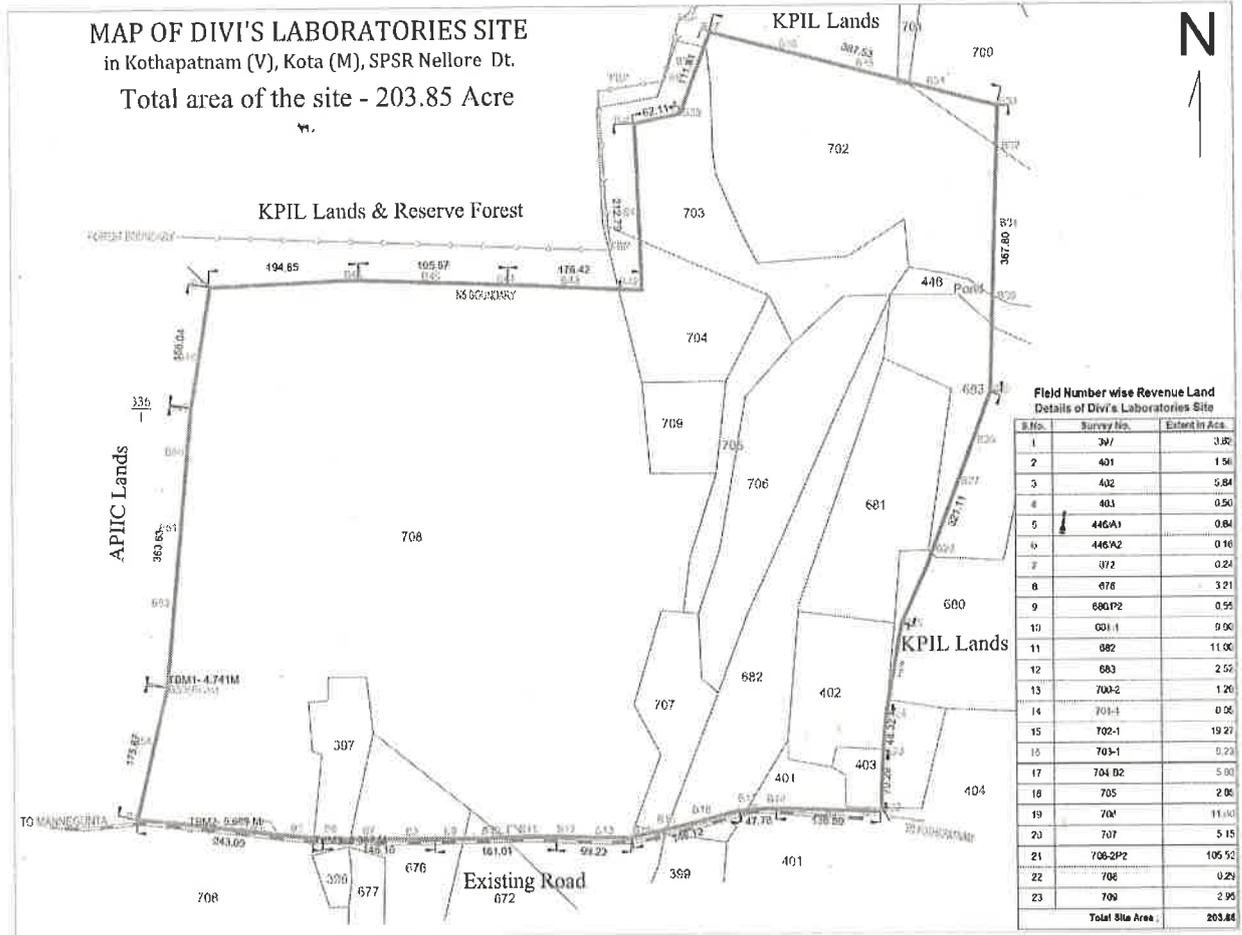
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**SCHEDULE - B**  
**Delineated map of the Said Land**



For Krishnapatnam Infratech Limited

*[Signature]*  
Authorized Signatory

**Vendee (Buyer)**  
**DIVI'S LABORATORIES LTD.,**

*[Signature]*  
Signature

Name : Madhubabu Dandamudi

Designation : Vice-President

Date:



**Vendor (Seller)**  
**KRISHNAPATNAM INFRA TECH LTD.**

Signature

Name : Garapati Ramachandra Prasad

Designation : Authorized Signatory

Date:

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**Registration and Stamps Department**  
**STATEMENT OF ENCUMBRANCE ON PROPERTY**

Date :16-10-2018 15:35:50 App No :27948

Statement No :42179703

Sri/Smt.:DIVIS LABORATORIES LTD HYDERABAD having searched for a statement giving particulars of registered acts and encumbrances if any, in respect of the under mentioned property

VILLAGE: KOTHAPATNAM OR KOTHAPATNAM ,SURVEY  
NO: ,397,401,402,403,446/A1,446/A2,672,676,680/P2,681/1,682,683,700/2,701/1,702/1,703/1,704/B2,705,706,707,708/2P2,708,709, Bounded by NORTH :KPIL LAND ,SOUTH :VILLAGE ROAD ,EAST :KPIL LAND ,WEST :APIIC LAND

Search has been made in Book 1 and in the indexes relating there to S.R.O.KOTA for years 29 from 01-01-1989 to 15-10-2018 for acts and encumbrances affecting the said property, and that on such search the following acts and encumbrances appear.

Sl no.	Description of property	Reg.Date Exe.Date Pres.Date	Nature & Mkt.Value Con. Value	Name of Parties Executant(EX) & Claimants(CL)	Vol/Pg No CD No Doct No/Year [ScheduleNo]
1/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 397 401 402 403 446-A1 446-A2 672 676 680-P2 681-1 682 683 700-2 701- 1 702-1 703-1 704- B2 705 706 707 708-2P2 708 709 EXTENT: 203.85 Acres BUILT: 0SQ. FT Boundires: [N]: KPIL LAND [S] VILLAGE ROAD [E]: KPIL LAND [W]: APIIC LAND Link Doct:2429/2010 of SRO 907 Link Doct:2431/2010 of SRO 907 Link Doct:2704/2010 of SRO 907	(R) 11-10-2018 (E) 10-10-2018 (P) 10-10-2018	0101 Sale Deed Mkt.Value:Rs. 89694000 Cons.Value:Rs. 387315000	1.(EX)M/S KRISHNAPATNAM INFRATECH LTD 2.(CL)M/S DIVIS LABORATORIES LTD HYDERABAD	0/0  1526/2018[1] of SRO KOTA(907)

2/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 709 EXTENT: 2.95 Acres Boundires: [N]: NADAVALA RAGAI AH & OTHERS [S] LAND OF KOTA SUBBARAMAIAH [E]: LAND OF NASINA RAMANAIAH [W]: GOVT LAND Link Doct:943/2007 of SRO 907	(R) 04-11-2010 (E) 04-11-2010 (P) 04-11-2010	0101 Sale Deed Mkt.Value:Rs. 590000 Cons.Value:Rs. 590000	1.(EX)DUVVURU CHIRANJEEVI REDDY 2.(CL)KRISHNAPA TNAM INFRATECH PVT.LTD.HYD.	0/0 CD_Volume: 134 2704/2010[6] of SRO KOTA(907)
3/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 659 661 662 623 625 629 670 671 672 676 679 680 681 EXTENT: 122.99 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[6] of SRO KOTA(907)
4/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 30/1 31/1 32 34/2 34/5 35/9 36/1A 36/1B 36/5 38 39/1 68/1 68/2 EXTENT: 492.64 Acres Boundires: [N]: EAST KANUPURU LANBDS [S] BUCKINGHAM CHANNEL [E]: KOTHAPATNAM LANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Mkt.Value:Rs. 198599250 Cons.Value:Rs. 198599250	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[10] of SRO KOTA(907)

5/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 682 683 684 685 686/A 686/B 687 700 701 702 703 704 706 708/2 EXTENT: 233.59 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[7] of SRO KOTA(907)
6/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 624 625 626 627 628 650 651 652 653 654 656 657 658 EXTENT: 234.18 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[5] of SRO KOTA(907)
7/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 15/7 20 21/2 21/3 21/4 21/5 22 23/2 23/3 23/4 24 26 28/1 EXTENT: 149.73 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCKINGHAM CHANNEL [E]: KOTHAPATNAM LANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[9] of SRO KOTA(907)

8/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 594 595 596 597 599 601 602 603 604 605 606 607 608 EXTENT: 86.97 Acres Boundires: [N]: KOTHAPATNAM ALNDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[3] of SRO KOTA(907)
9/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 1 2 3/1A1 3/1A2 3/1A3 3/1A4 6 7/1 7/2 8 13/1 15/4 15/6 EXTENT: 67.21 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCKINGHAM CHANNEL [E]: KKOTHAPATNAM LANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[8] of SRO KOTA(907)
10/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 414 416 417 418 427/A 427/B 429 433 434 443/A 443/B 443/C 593 EXTENT: 152.12 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[2] of SRO KOTA(907)

11/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 377 381 383 388 389 390 401 402 403 404 405 407 410 EXTENT: 71.32 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[1] of SRO KOTA(907)
12/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 609 610 612 613 614 615 616 617 618 619 621 622 623 EXTENT: 116.2 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT LTD HYDERABAD	0/0 CD_Volume: 134 2431/2010[4] of SRO KOTA(907)
13/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 682 683 684 685 686/A 686/B 687 700 701 702 703 704 706 708/2 EXTENT: 233.59 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0103 Sale Agreement Without Possess Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD HYDERABAD	0/0 CD_Volume: 134 2430/2010[7] of SRO KOTA(907)

14/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 377 381 383 388 389 390 401 402 403 404 405 407 410 EXTENT: 71.32 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0103 Sale Agreement Without Possess  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD HYDERABAD	0/0 CD_Volume: 134 2430/2010[1] of SRO KOTA(907)
15/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 659 661 662 663 665 669 670 671 672 676 679 680 681 EXTENT: 122.99 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM ALNDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0103 Sale Agreement Without Possess  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD HYDERABAD	0/0 CD_Volume: 134 2430/2010[6] of SRO KOTA(907)
16/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 600 611 620 673 673 674 674 675 677 678 678 701/2P 701/2P EXTENT: 33.46 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[7] of SRO KOTA(907)

17/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 445/A 445/B/P 445/B/P 446/A1 446/A2 446/B/P 446/B/P 447/1 447/2 447/3 447/4 598 598 EXTENT: 17.25 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[6] of SRO KOTA(907)
18/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 430 431 431 432 432 432 442/A 442/A 442/A 442/B 442/B 442/B 444 EXTENT: 18.83 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[5] of SRO KOTA(907)
19/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 412 413 415 419 419 420 421 424 424 424 424 430 430 EXTENT: 38.45 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[4] of SRO KOTA(907)

20/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 397 397 398 399 400 400 400 406 408 408 409 411/1 411/2 EXTENT: 32.99 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[3] of SRO KOTA(907)
21/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 387 387 391 391 392 392 393 393 394 394 395 396 396 EXTENT: 7.79 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[2] of SRO KOTA(907)
22/37	VILL/COL: VELLAPALEM/VEL LAPALEM W-B: 0- 0 SURVEY: 305/2 305/7 305/9 306/1B 306/1C 306/2 306/3 306/4A EXTENT: 4.81 Acres Boundires: [N]: ADDEPALLI LANDS [S] KARLAPUDI, LANDS [E]: KARLAPUDI & EAST KANUPURU LANDS [W]: VELLAPALEM LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Mkt.Value:Rs. 143679210 Cons.Value:Rs. 143679210	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[19] of SRO KOTA(907)

23/37	VILL/COL: VELLAPALEM/VELLAPALEM W-B: 0-0 SURVEY: 300/1B 300/1C 300/2 300/2 302/1 304/1 305/1 306/1A 305/3 305/10 305/4 305/6 306/4B EXTENT: 10.05 Acres Boundires: [N]: ADDEPALLI LANDS [S] KARLAPUDI LANDS [E]: KARLAPUDI LANDS & EAST KANUPURU LANDS [W]: VELLAPALEM LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[18] of SRO KOTA(907)
24/37	VILL/COL: VELLAPALEM/VELLAPALEM W-B: 0-0 SURVEY: 269/2 269/4 273/1 276 277 279/1 279/2 304/2 289/1 295/2 292 300/1 300/1A EXTENT: 28.51 Acres Boundires: [N]: ADDEPALLI LANDS [S] KARLAPUDI LANDS [E]: KARLAPUDI LANDS & EAST KANUPURU LANDS [W]: VELLAPALEM LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[17] of SRO KOTA(907)
25/37	VILL/COL: KARLAPUDI/KARLAPUDI W-B: 0-0 SURVEY: 4 6 28 EXTENT: 6.22 Acres Boundires: [N]: EAST KANUPURU LANDS [S] KARLAPUDI LANDS [E]: BUCKINGHAM CHANNEL & SIDDAVARAM [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[16] of SRO KOTA(907)

26/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 36/2A 36/2B 36/3 36/4 37 39/2 EXTENT: 3.85 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCKINGHAM CHANNEL & OTHERS [E]: KOTHAPATNAM MLANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[15] of SRO KOTA(907)
27/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 34/4 34/6 34/7 34/8 34/9 35/1 35/2 35/3 35/4 35/5 35/6 35/7 35/8 EXTENT: 3.36 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCKINGHAM CHANNEL & OTHERS [E]: KOTHAPATNAM LANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[14] of SRO KOTA(907)
28/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 27 28/2 28/3 29/A 29/B 29/C 30/2 30/3 31/2 31/3 33 34/1 34/3 EXTENT: 13.28 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCKINGHAM CHANNEL & OTHERS [E]: KOTHAPATNAM LANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[13] of SRO KOTA(907)

29/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 16/6A 16/6B 16/7 16/8 16/9 16/10 18/1 18/2 19/1 19/2 21/1 23/1 25 EXTENT: 31.83 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCKINGHAM CHANNEL & OTHERS [E]: KOTHAPATNAM LANDS [W]: KARLAPUDI LAND S	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[12] of SRO KOTA(907)
30/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 14/7 14/8 14/9 15/1 15/2A 15/2B 15/3 15/5 16/1 16/2 16/3 16/4 16/5 EXTENT: 5.93 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCKINGHAM CHANNEL & OTHERS [E]: KOTHAPATNAM LANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[11] of SRO KOTA(907)
31/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 10/2 10/3 11 12/1 12/2 12/3 13/2 14/1 14/2 14/3 14/4 14/5 14/6 EXTENT: 7.77 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCKINGHAM CHANNEL & OTHERS [E]: KOTHAPATNAM LANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[10] of SRO KOTA(907)

32/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 375 376 379 380 380 380 382 384 385 385 385 386 387 EXTENT: 24.82 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[1] of SRO KOTA(907)
33/37	VILL/COL: SIDDAVARAM/SID DAVARAM W-B: 0- 0 SURVEY: 1/2 3/1B 3/2 4/1 4/2 4/3 5/1 5/2 5/3 9/A 9/B 9/C 10/1 EXTENT: 6.9 Acres Boundires: [N]: EAST KANUPURU LANDS [S] BUCHKING HAM CHANNEL & OTHERS [E]: KOTHAPATNAM LANDS [W]: KARLAPUDI LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[9] of SRO KOTA(907)
34/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 703 703 705 705 707 708/1P 708/1P EXTENT: 25.33 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0101 Sale Deed  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2429/2010[8] of SRO KOTA(907)

35/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 445/A 445/B/P 445/B/P 446/A1 446/A2 446/B/P 446/B/P 447/1 447/2 447/3 447/4 598 598 EXTENT: 17.25 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0103 Sale Agreement Without Possess  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD.NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2428/2010[6] of SRO KOTA(907)
36/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 397 397 398 399 400 400 400 406 408 408 409 411/1 411/2 EXTENT: 32.99 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0103 Sale Agreement Without Possess  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD.NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2428/2010[3] of SRO KOTA(907)
37/37	VILL/COL: KOTHAPATNAM/K OTHAPATNAM W- B: 0-0 SURVEY: 703 703 705 705 707 708/1P 708/1P EXTENT: 25.33 Acres Boundires: [N]: KOTHAPATNAM LANDS [S] KOTHAPATNAM LANDS [E]: KOTHAPATNAM LANDS [W]: EAST KANUPURU LANDS	(R) 14-10-2010 (E) 15-09-2010 (P) 14-10-2010	0103 Sale Agreement Without Possess  Cons.Value:Rs. 0	1.(EX)ZONAL MANAGER APIIC LTD.NELLORE 2.(CL)M/S KRISHNAPATNAM INFRATECH PVT.LTD.HYDERA BAD	0/0 CD_Volume: 134 2428/2010[8] of SRO KOTA(907)

1. Boundaries, Extent and Built Up are not used in electronic search, they are meant for registering officer for selecting or deselecting for the search results.

2. I also certify that except the aforesaid acts and encumbrances no other act and encumbrances affecting the said property have been found

3. Search made and certificate prepared by *ACB*

4. Search verified and certificate examined by / *[Signature]*

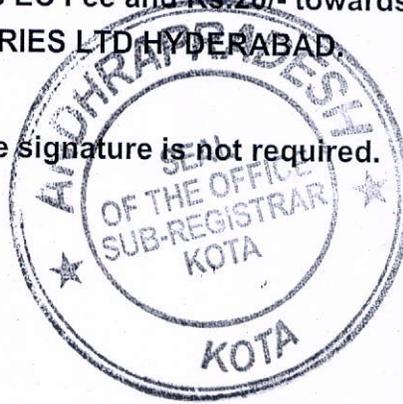
5. Result : '37 out of 179 are included in the statement.'

OFFICE SEAL & DATE

Signature of Register Officer *[Signature]*

Received an amount of Rs.200/- towards EC Fee and Rs 20/- towards user charges from Mr./Ms. DIVIS LABORATORIES LTD HYDERABAD.

This document is digitally signed, Hence signature is not required.





U.S. Food and Drug Administration  
10903 New Hampshire Avenue  
Silver Spring, MD 20993  
[www.fda.gov](http://www.fda.gov)

Via UPS  
Return Receipt Requested

September 4, 2019

Dr. Murali K. Divi  
Chairman & Managing Director  
Divi's Laboratories Ltd. (Unit II)  
Chippada Village, Annavaram, Bheemunipatnam Mandal  
Visakhapatnam District,  
Andhra Pradesh 531163 India

Dear Dr. Murali K. Divi:

The U.S. Food and Drug Administration (FDA) conducted an inspection at Divi's Laboratories Ltd. (Unit II), FEI: 3004149463, located at Chippada Village, Annavaram, Bheemunipatnam Mandal, Visakhapatnam District, Andhra Pradesh, India, from June 10 to June 15, 2019. FDA has determined that the inspection classification of this facility is "no action indicated" (NAI).<sup>1</sup> Based on this inspection, this facility is considered to be in an acceptable state of compliance with regard to current good manufacturing practice (CGMP).

This letter is not intended as an endorsement or certification of the facility. It remains your responsibility to ensure continued compliance with CGMP.

An inspection classification of NAI for CGMP compliance will not directly negatively impact FDA's assessment of any pending marketing applications referencing this facility. Please note, however, that application approval will depend on a product- and application-specific facility assessment conducted by the appropriate CDER or CVM review office. This letter does not address or reflect FDA's decision making with respect to any potential non-CGMP compliance issues.

FDA has concluded that this inspection is "closed" under 21 CFR 20.64(d)(3), and we are enclosing a copy of the narrative portion of the Establishment Inspection Report (EIR). It may reflect redactions made by FDA in accordance with the Freedom of Information Act (FOIA) and 21 CFR part 20. This, however, does not preclude you from requesting additional information under FOIA.

If you have any questions regarding this letter, you may contact LaKeesha Foster via telephone at 240-402-6476 or email at [lakesha.foster@fda.hhs.gov](mailto:lakesha.foster@fda.hhs.gov).

Sincerely,

Milind Ganjawala  
Director  
Division of Drug Quality II  
Office of Manufacturing Quality  
Office of Compliance  
Center for Drug Evaluation and Research, FDA

<sup>1</sup> See Inspection Classification Definitions, at <https://www.fda.gov/ICECI/Inspections/ucm223231.htm>.



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-05052020-219297  
CG-DL-E-05052020-219297

असाधारण  
EXTRAORDINARY  
भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)  
प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 1275]

नई दिल्ली, मंगलवार, मई 05, 2020/वैशाख 15, 1942

No. 1275]

NEW DELHI, TUESDAY, MAY 05, 2020/VAISAKHA 15, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

आदेश

नई दिल्ली, 1 मई, 2020

का.आ. 1423 (अ).-- केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की उपधारा (1) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राजपत्र में इस आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए निम्नलिखित व्यक्तियों से मिलकर बने आंध्र प्रदेश तटीय जोन प्रबंध प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का गठन करती है, अर्थात्:—

क्र.सं.	सदस्य	प्रास्थिति
1.	सरकार के विशेष मुख्य सचिव (या) सरकार के प्रमुख सचिव, पर्यावरण, वन, विज्ञान और तकनीकी विभाग, आंध्र प्रदेश सरकार	अध्यक्ष, पदेन ;
2.	सरकार के प्रधान सचिव या विशेष आयुक्त (आपदा प्रबंधन), राजस्व विभाग (आपदा प्रबंधन), आंध्र प्रदेश सरकार	सदस्य, पदेन ;
3.	सरकार के प्रधान सचिव या मत्स्य पालन आयुक्त, मत्स्य पालन विभाग, आंध्र प्रदेश सरकार	सदस्य, पदेन ;
4.	सरकार के प्रधान सचिव या उद्योग आयुक्त, उद्योग और वाणिज्य विभाग, आंध्र प्रदेश सरकार	सदस्य, पदेन ;

5.	प्रमुख/निदेशक, आंध्र प्रदेश स्पेस ऐप्लिकेशन सेंटर (एपीएसएसी), आंध्र प्रदेश सरकार	सदस्य, पदेन ;
6.	श्री काल्लूरी हनुमंथा राव, वैज्ञानिक 'जी' और समूह निदेशक, समुद्र विज्ञान (सेवानिवृत्त) आंध्र प्रदेश स्पेस ऐप्लिकेशन सेंटर	सदस्य, (विशेषज्ञ) ;
7.	प्रो. उमे शाम्मम, प्रोफेसर, प्राणी विज्ञान विभाग, आंध्र प्रदेश विश्वविद्यालय	सदस्य, (विशेषज्ञ) ;
8.	डा. पी.वी.एन राव, वैज्ञानिक 'एच' और उप निदेशक, रिमोट सेंसिंग ऐप्लिकेशन ऐरिया (आरएसएए), नेशनल रिमोट सेंसिंग सेंटर (एनआरएससी) (भारतीय अंतरिक्ष अनुसंधान संगठन), अंतरिक्ष विभाग, भारत सरकार	सदस्य, (विशेषज्ञ) ;
9.	डा. शैक बाशा, सीनीयर प्रिन्सीपल वैज्ञानिक और प्रमुख, वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद (सीएसआईआर) – राष्ट्रीय पर्यावरण इंजीनियरिंग अनुसंधान संस्थान (एनईआईआरआई)	सदस्य, (विशेषज्ञ) ;
10.	डा. टी. ब्यारागी रेड्डी, प्रोफेसर, पर्यावरण विज्ञान विभाग, आंध्र प्रदेश विश्वविद्यालय	सदस्य, (विशेषज्ञ) ;
11.	डा. दीपक अंबन मिश्रा, संकाय सदस्य, भारतीय पेट्रोलियम और ऊर्जा संस्थान (आईआईपीई)	सदस्य, (विशेषज्ञ) ;
12.	डा. एस. वेंकटा मोहन, सीनीयर प्रिन्सीपल वैज्ञानिक, ऊर्जा और पर्यावरण इंजीनियरिंग विभाग, वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद (सीएसआईआर) – राष्ट्रीय रसायन प्रौद्योगिकी संस्थान (आईआईसीटी)	सदस्य, (विशेषज्ञ) ;
13.	धारित्री रक्षिता समिति, काकीनाडा	सदस्य, गैर-सरकारी संगठन ;
14.	सदस्य सचिव, आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड	सदस्य सचिव, पदेन ।

2. प्राधिकरण का मुख्यालय गुंटूर, आंध्र प्रदेश में होगा ।

3. प्राधिकरण की बैठक के लिए गणपूर्ति, इसके सदस्यों की कुल संख्या का एक-तिहाई होगी ।

4. पदेन सदस्य से भिन्न सदस्य को, केंद्रीय सरकार द्वारा नियत मानदंडों के अनुसार भत्तों का भुगतान किया जाएगा ।

5. प्राधिकरण, आंध्र प्रदेश राज्य में तटीय पर्यावरण की क्वालिटी को संरक्षित करने और सुधारने तथा तटीय विनिमय जोन क्षेत्रों में पर्यावरणीय प्रदूषण के निवारण, उपशमन और नियंत्रण के उद्देश्यों के लिए निम्नलिखित उपाय करेगा, अर्थात्:-

(i) प्राधिकरण, परियोजना प्रस्ताव के अनुमोदन के लिए आवेदन प्राप्ति के पश्चात्, यदि वह अनुमोदित तटीय जोन प्रबंध योजना के अनुसरण में हैं और भारत सरकार के पर्यावरण और वन मंत्रालय द्वारा जारी की गई तटीय विनिमय जोन अधिसूचना संख्यांक का.आ. 19(अ), तारीख 6 जनवरी, 2011 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) की अपेक्षाओं के भीतर है तो उसका परीक्षण करेगा और संबद्ध प्राधिकरण को ऐसी परियोजना के अनुमोदन के लिए, जैसा कि उक्त अधिसूचना में विनिर्दिष्ट है, ऐसे आवेदन की प्राप्ति की तारीख से साठ दिन के भीतर सिफारिशें करेगा;

(ii) प्राधिकरण, उक्त अधिसूचना में विनिर्दिष्ट किए गए के अनुसार तटीय विनिमय जोन में सभी विकासात्मक क्रियाकलापों को विनियमित करेगा;

(iii) प्राधिकरण, उक्त अधिसूचना के उपबंधों का प्रवर्तन और मानीटरी के लिए उत्तरदायी होगा;

(iv) प्राधिकरण, तटीय विनियम जोन क्षेत्रों और तटीय जोन प्रबंध योजना के वर्गीकरण में परिवर्तन या उपांतरणों के लिए राज्य सरकार से प्राप्त प्रस्तावों की परीक्षा करेगा और राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को उस पर विनिर्दिष्ट सिफारिशें देगा;

(v) प्राधिकरण, उक्त अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अभिकथित अतिक्रमण के मामलों में जांच करेगा और उक्त अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों के अतिक्रमण या उल्लंघन को अंतर्विलित करने वाले मामलों का पुनर्विलोकन करेगा;

(vi) प्राधिकरण, उक्त अधिसूचना के अतिक्रमण या उल्लंघन के मामलों में स्वप्रेरणा से या किसी व्यक्ति या निकाय या संगठन द्वारा किए गए परिवाद के आधार पर जांच या पुनर्विलोकन करेगा; (vii) प्राधिकरण, उक्त अधिनियम की धारा 19 के अधीन परिवाद फाइल करने के लिए प्राधिकृत है; (viii) प्राधिकरण, उसके समक्ष तथ्यों को सत्यापित करने के लिए उक्त अधिनियम की धारा 10 के अधीन यथाअपेक्षित कार्रवाई करेगा।

6. प्राधिकरण, अपने कृत्यों में पारदर्शिता बनाए रखने के उद्देश्य के लिए एक समर्पित वेबसाइट तैयार करेगा और इसके कृत्य, जिसके अंतर्गत बैठकों में कार्यसूची, बैठकों का कार्यवृत्त, प्रत्येक बैठक में किए गए विनिश्चय, उक्त अधिसूचना के अतिक्रमण तथा उल्लंघन के मामलों में सिफारिशें और ऐसे अतिक्रमण तथा उल्लंघन पर की गई कार्रवाईयां और न्यायालय मामले जिसके अंतर्गत न्यायालयों के आदेश हैं और राज्य सरकार की अनुमोदित तटीय जोन प्रबंध योजना से संबंधित सूचना डालेगा।

7. प्राधिकरण छह माह में कम से कम एक बार अपने क्रियाकलापों की रिपोर्ट राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को भेजेगा।

[फा.सं. जे-17011/27/99-आईए-III]  
अरविन्द कुमार नौटियाल, संयुक्त सचिव,

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### ORDER

New Delhi, the 1st May, 2020

**S.O. 1423(E).**—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes the Andhra Pradesh Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years, with effect from the date of publication of this order in the Official Gazette, namely:—

Sl.No.	Members	Status
(1)	(2)	(3)
1.	Special Chief Secretary to Government (or) Principal Secretary to Government, Environment, Forest, Science and Technology Department, Government of Andhra Pradesh	Chairman, <i>exofficio</i> ;
2.	Principal Secretary to Government (or) Special Commissioner (Disaster Management), Revenue (Disaster Management) Department, Government of Andhra Pradesh	Member, <i>exofficio</i> ;
3.	Principal Secretary to Government (or) Commissioner of Fisheries, Fisheries Department, Government of Andhra Pradesh	Member, <i>exofficio</i> ;
4.	Principal Secretary to Government (or) Commissioner of Industries, Industries and Commerce Department, Government of Andhra Pradesh	Member, <i>exofficio</i> ;

5.	Head/Director, Andhra Pradesh Space Applications Centre (APSAC), Government of Andhra Pradesh	Member, <i>ex officio</i> ;
6.	Shri. Kalluri Hanumantha Rao, Scientist 'G' and Group Director, Oceanography (Retired) Andhra Pradesh Space Application Centre	Member, ( <i>Expert</i> );
7.	Prof. Ummey Shammem, Professor, Department of Zoology, Andhra Pradesh University	Member, ( <i>Expert</i> );
8.	Dr. P.V.N. Rao, Scientist 'H' and Deputy Director Remote Sensing Application Area (RSAA), National Remote Sensing Centre (NRSC) (Indian Space Research Organisation), Department of Space, Government of India	Member, ( <i>Expert</i> );
9.	Dr. Shaik Basha, Senior Principal Scientist and Head, Council of Scientific and Industrial Research (CSIR) - National Environmental Engineering Research Institute (NEERI)	Member, ( <i>Expert</i> );
10.	Dr. T. Byragi Reddy, Professor, Department of Environmental Sciences, Andhra Pradesh University	Member, ( <i>Expert</i> );
11.	Dr. Deepak Amban Mishra, Faculty Member, Indian Institute of Petroleum and Energy (IPE)	Member, ( <i>Expert</i> );
12.	Dr. S. Venkata Mohan, Senior Principal Scientist, Department of Energy and Environmental Engineering, Council of Scientific and Industrial Research (CSIR) - Indian Institute of Chemical Technology (IICT)	Member, ( <i>Expert</i> );
13.	Dharitri Rakshitha Samithi, Kakinada	Member, Non-Governmental Organisation;
14.	Member Secretary, Andhra Pradesh Pollution Control Board	Member Secretary, <i>ex officio</i> .

2. The Authority shall have its headquarters at Guntur, Andhra Pradesh.
3. The quorum for the meeting of the Authority shall be one-third of the total number of its Members.
4. A Member, other than an *ex officio* Member, shall be paid allowances as per the norms decided by the Central Government.
5. The Authority shall, for the purposes of protecting and improving the quality of the costal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Andhra Pradesh, take the following measures, namely: -
  - (i) the Authority shall, after receiving the application for approval of project proposal, examine the same if it is in accordance with the approved Coastal Zone management Plan and within the requirements of the Coastal Regulation Zone notification issued by the Government of India in the erstwhile Ministry of Environment and Forests and published *vide* number S.O.19(E), dated the 6<sup>th</sup> January, 2011 (hereinafter referred to as the said notification), and make recommendations for approval of such project to the concerned authority, as specified in the said notification, within a period of sixty days from the date of receipt of such application;

- (ii) the Authority shall regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;
  - (iii) the Authority shall be responsible for enforcing and monitoring the provisions of the said notification;
  - (iv) the Authority shall examine the proposals received from the State Government for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan and make specific recommendations thereon, to the National Coastal Zone Management Authority;
  - (v) the Authority shall inquire into cases of alleged violation of the provisions of the said Act or the rules made thereunder; and review the cases involving violations or contraventions of the provisions of the said Act and the rules made thereunder;
  - (vi) the Authority shall inquire or review cases of violations or contraventions of the said notification suo-moto, or on the basis of a complaint made by any individual or body or organisation;
  - (vii) the Authority is authorised to file complaints under section 19 of the said Act;
  - (viii) the Authority shall take such action as may be required under section 10 of the said Act, to verify the facts of the cases before it.
6. The Authority shall, for the purpose of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meetings, minutes of the meetings, decisions taken in each meeting, recommendations for matters on violations and contraventions of the said notification and actions taken on such violations and contraventions, court matters including the orders of the courts and the approved Coastal Zone Management Plan of the State Government.
7. The Authority shall furnish reports of its activities at least once in six months to the National Coastal Zone Management Authority.

[F. No. J-17011/27/99-IA-III]

ARVIND KUMAR NAUTIYAL, Jt. Secy.

## A.P.POLLUTION CONTROL BOARD, ZONAL LABORATORY, VISAKHAPATNAM

M/s.Divis Laboratories Ltd.,Bheemili (V), Visakhapatnam District.

Date of Collection	GUARD POND- I			GUARD POND- II			GUARD POND- III			GUARD POND- IV			GUARD POND- V			GUARD POND- VI			Outlet of ETP			NACL POND		
	pH	TSS	COD	pH	TSS	COD	pH	TSS	COD	pH	TSS	COD	pH	TSS	COD				pH	TSS	COD	pH	TSS	COD
04.05.2020				7.61	37.0	64.0	7.90	26.0	96.0	8.06	30.0	68.0												
11.05.2020	7.68	53.0	208.0										7.73	30.0	100.0									
18.05.2020					7.67	24.0	32.0	7.58	34.0	212.0	7.64	33.0	196.0											
22.05.2020	7.35	40.0	132.0										7.48	32.0	44.0									
26.05.2020				8.07	17	104	7.73	21	44				7.42	18.0	108.0				7.4	16	52			
27.05.2020	7.62	49.0	204.0																					
01.06.2020	7.61	16	88.00	7.34	22.0	104.0				7.71	41	80	7.64	26	48				7.05	57	84			
02.06.2020							7.26	33.0	124.0															
08.06.2020				7.87	14	64	7.75	18	80	7.61	19.0	64.0							8.27	9	60			
09.06.2020	7.62	19.0	220.0																					
10.06.2020													7.82	34.0	216.0									
15.06.2020	7.54	42	96.00	7.80	21.0	56.0				7.87	31	48.00	7.82	27	76.00				8.18	12	36			
16.06.2020							7.69	32.0	104.0															
20.06.2020				8.35	33	64	7.73	29	60				7.93	20.0	60.0				8.13	48	204			
22.06.2020	8.29	16.0	88.0																					
23.06.2020				8.02	13.0	56.0																		
27.06.2020							7.27	29.0	72.0	7.2	25	56.00	7.78	27	52.00				7.99	11	36.00			
29.06.2020							7.62	26.0	68.0															

*A. T. Rao*  
 SENIOR ENVIRONMENTAL SCIENTIST

25/9/2020



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ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL LABORATORY, VISAKHAPATNAM

D.No. 39-33-20/4/1, Behind RTA Office,  
Madhavadhara VUDA Colony, Visakhapatnam-530 018.

M. RAVI, M.Sc  
SENIOR ENVIRONMENTAL SCIENTIST

Ph: 0891-2719480/380/481 Fax: 2719480

e-mail: zovsplab-ses2@ appcb.gov.in

Lr.No. 13502/APPGB/ZL-VSP/2020-3078

dated 25/09/2020

Sub: APPCB – ZL – VSP – Analysis Report – Communicated – Reg.  
Ref: Lr. No.DLL-2/0220/27, dated 24/09/2020

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Please find enclosed herewith the analysis report of the samples collected from your industry during January to August, 2020. The receipt of payment for Rs.37,080/-, Rs.33,860/- & Rs.14,230/- towards analysis charges raised for the month of Feb, Mar and Apr'2020 is acknowledged herewith.

The payment towards sampling and analysis charges for the month of January 2020 and the period from May to August '2020 is pending. The amount of **Rs.2,07,000/- (Rupees Two lakh seven thousand only)** may be released at the earliest.

*M. Ravi*

SENIOR ENVIRONMENTAL SCIENTIST

*25/9/2020*

Encl: Consolidated Analysis Report (Jan-Aug'2020)

To

M/s Divis Laboratories Ltd.,  
Chippada (V), Bheemunipatnam (M),  
Visakhapatnam District.

**BEFORE THE NATIONAL  
GREEN TRIBUNAL,  
SOUTHERN ZONE BENCH,  
CHENNAI**

**AppIn/Appeal No. 68/2021  
(SZ)**

M/s. Sri Mahalakshmi Hatcheries  
& Others

..Applicants/Appellants

AND

State Environment Impact  
Assessment Authority (SEIAA)  
& Others

..Respondents

**VOLUME 1  
TYPED SET OF DOCUMENTS FILED  
ON BEHALF OF THE 3<sup>RD</sup>  
RESPONDENT**

**M/s. R. Parthasarathy,  
Rahul Balaji,  
Madhan Babu,  
Vishnu Mohan  
Rangasaran Mohan**

**COUNSEL FOR RESPONDENT NO.3**